

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 1148/2016**

**IN THE MATTER OF:**

**Axis Bank Ltd.**

**.....Petitioner**

**v.**

**Urastun Metal**

**.....Respondent**

**SECTION : UNDER SECTION 433(1)(e), 434 and 439 of the Companies Act, 1956**

**Order delivered on 26.07.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**

**Hon'ble President**

**Deepa Krishan**

**Hon'ble Member (T)**

**For the Petitioner(s) : Shri Shyam Seth, Advocate**

**ORDER**

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action.

We accept the request made by learned counsel. Consequently, the petition is dismissed as withdrawn with liberty in terms of the prayer made.

**- Sd -**

**(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT**

**- Sd -**

**(DEEPA KRISHAN)  
(MEMBER TECHNICAL)**

26.07.2017

Vineet